

**Disposal of price fixation representations**

1493. SHRI BHUBANESWAR KALITA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have not disposed of a single representation or review petition submitted by drug companies during 1986 against the orders of price fixation;

(b) what is the number of review petitions received by Government and how many of them have been disposed of;

(c) by when all the pending review petitions are likely to be disposed of;

(d) whether it is also a fact that the drug companies are charging their own prices; and

(e) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) and (b) Government has been disposing of the review petitions to the extent possible. Some could not be disposed due to various reasons like court judgements, long process involved in the scrutiny of the claims made by the companies and insistence of some of the companies on personal hearing and reconsideration even after the disposal. Exact number of undisposed cases can not be furnished as prices of about 1,500 formulations were fixed/revised during the period.

(c) This is a continuing process.

(d) and (e) Companies are charging their own prices in respect of decontrolled drugs and under orders of various Courts in respect of some controlled drugs.

**Expert Committee for anti-TB drug**

1494. SHRI BHUBANESWAR KALITA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have appointed a committee of technical experts to go into the allegation of import of one intermediate under the name of other intermediate for the manufacture of anti-TB drug;

(b) if so, whether the Committee has submitted its reports;

(c) if so, when and what are the details thereof and what is Government's reaction thereto;

(d) whether it is also a fact that certain drug companies neither provided the information nor showed their records to the committee;

(e) if so, what are the names of those companies;

(f) what is the total loss to the exchequer on this account; and

(g) by when action against the defaulting drug companies will be taken?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) and (b) Yes, Sir.

(c) to (g) Information to the extent available would be collected and laid on the Table of the House.

**Inquiry into the working of Goenka's Trusts and Companies**

1495. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that due to complexity of having various trusts, companies, partnership etc. the Bubatosh Dutta Committee recommended to con-